

3
4
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 383 of 1994

Date of Decision: 22.7.1994

All India Association of
Inspector of Posts and Asstt.
S.P., Orissa Circle & Others

Applicants

Union of India & Others

Respondents

Versus

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?

T. G. J. A. M.
MEMBER (ADMINISTRATIVE)

22 JUL 94

5

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 383 of 1994

Date of Decision: 22. 7. 1994

All India Association of Inspector of Posts & Asstt. S.P., Orissa Circle & others	Applicants
Versus	
Union of India & Others	Respondents
For the applicants	M/s. A.K. Mishra S.K. Das S.B. Jena J. Sengupta B.B. Acharya, Advocates
For the respondents	Mr. Ashok Mishra, S-r. Standing Counsel (Central)

C O R A M:

THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR. H. RAJENDRA PRASAD, MEMBER (ADMN): This matter came up for final hearing to-day. Certain orders having been issued by the Director of Postal Services, Bhubaneswar, transferring some Asstt. Superintendents of Post Offices and Inspectors of Posts under his control, the same was challenged in this original application. After preliminary hearing the following orders were passed on 1.7.1994.

" At the end of his argument, it was agreed by him that the Association's representatives will meet the Director of Postal Services, Bhubaneswar, and represent to him the common and individual problems faced by some of the applicants. Additionally, they may also meet and discuss the matter, if still necessary, with the Head of the Circle thereafter. The applicants may also

12/7/94

file individual representations by 5.7.94. Mr. Mishra was also of the view that such representations and personal discussions may help in finding some solution to the problems of atleast some individual applicants. Unless this is done, there is little point in any direction being issued by this Bench at this juncture in what can essentially be regarded as a routine administrative measure.

The application is admitted. Notice be issued to the opposite parties to show cause by 19.7.1994 as to why this application should not be allowed.

Merely to facilitate further discussions, the Operation of Annexures 6 and 7 is stayed till 19.7.1994 on which date the matter may come up for further hearing in such modified form as may be necessary. It is hoped that a suitable solution will be found in at least deserving cases."

2. Pursuant to this suggestion, it was stated on behalf of the applicants to-day that the matter has since been discussed with the Director of Postal Services and certain revised orders have been issued in respect of seven officers who made individual representation before him. This was also confirmed by Shri Ashok Mishra, learned Sr. Standing Counsel, who drew my attention to para-5 of the counter filed on behalf of the respondents.

3. The grievance of some of the applicants having thus been settled, there is nothing further to be adjudicated in this case. Transfers and postings are matters which are entirely within the administrative competence of the concerned authorities and no interference is warranted from this Bench, specially because no malafides were alleged by the applicants.

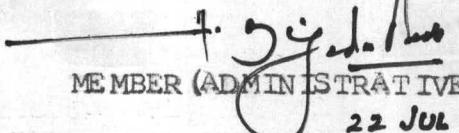
1.5/11/10
—

6

It is gratifying to note that the suggestion made by this Bench was acted upon and the matter has been settled to the mutual satisfaction of the authorities and seven of the applicants. Since the remaining officials in Annexures 6 and 7 of the original application did not file any representations before the Director of Postal Services, it is to be assumed that they have no grievance and nothing further needs to be done in their cases.

4. A mention was made about granting of excess joining time in respect of some of these applicants. This again is purely an administrative matter which can be looked into by the concerned authority if any representation is made in this regard. There is nothing for this Bench to direct concerning this aspect.

Thus the application is disposed of. No costs.


MEMBER (ADMINISTRATIVE)

22 JUL 94

Central Administrative Tribunal
Cuttack Bench Cuttack
dated 22.7.1994/ B.K. Sahoo